

STATEMENT-II

Other Private Sector Banks Having Their Registered/ Head Offices Outside Maharashtra but are having Branches in Maharashtra

1. The Vysya Bank Ltd.
2. The Catholic Syrian Bank Ltd.
3. The Karnataka Bank Ltd.
4. The Dhanalakshmi Bank Ltd.
5. The Tamilnad Mercantile Bank Ltd.
6. The Bank of Rajasthan Ltd.
7. The Jammu & Kashmir Bank Ltd.
8. The City Union Bank Ltd.
9. The South Indian Bank Ltd.
10. The Federal Bank Ltd.
11. The ICICI Banking Corporation Ltd.
12. The Global Trust Bank Ltd.
13. The UTI Bank Ltd.
14. The Centurion Bank Ltd.
15. The Karur Vysya Bank Ltd.
16. The Times Bank Ltd.
17. The Banaras State Bank Ltd.
18. The Bank of Punjab Ltd.
19. The IDBI Bank Ltd.

[English]

Coir Yarn

1179. SHRI RAMESH CHENNITHALA : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government are aware of accumulation of coir yarn and coir products in Kerala;

(b) whether the Government propose to allow the rebate scheme to liquidate the stock; and,

(c) if not, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). With a view to encourage consumption of coir yarn and coir production in the country the Government have issued an order for the continuation of the Rebate Scheme on sale of Coir Yarn and Coir Products (excluding rubberised Coir products) in the Coir Sector during the year 1996-97.

(c) Does not arise.

Royalty on Coal

1180. SHRI E. AHAMED : Will the Minister of COAL be pleased to state :

(a) whether the Union Government have appointed a Study Group for the revision of royalty on coal;

(b) if so, the details thereof;

(c) whether the various State Governments have requested to the Union Government to increase the royalty on coal; and

(d) if so, the names of the States and the reaction of the Union Government to their demand?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) and (b). No Study Group on revision of royalty on coal has so far been constituted after the revision dated 11.10.94.

(c) and (d). The Governments of Bihar, West Bengal and Madhya Pradesh have written to the Central Government for enhancing the royalty rates on coal.

As per the proviso to Section 9(3) of the Mines and Minerals (Regulation and Development) Act, 1957, the Central Government is empowered to enhance the rate of royalty on coal not more than once during any period of three years. Since royalty rate had been last revised with effect from the 11.10.1994, the next revision is due on 11.10.1997 and not earlier.

Review of Performance of E.P.C.

1181. SHRI SARAT PATTANAYAK : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government have reviewed the performances of Export Promotion Council; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLA BULLI RAMAIAH) : (a) and (b). The review of performance of the Export Promotion Councils (EPCs) under the Ministry of Commerce is undertaken each year at the time of consideration of their Annual Plan and Budget. There is also a provision for mid-year review of these EPCs as per para 149 of the Export-Import Policy. In addition, the export performance of these EPCs is also monitored in a regular manner.

Banking Ombudsman Scheme

1182. SHRI JAG MOHAN : Will the Minister of FINANCE be pleased to state :

(a) whether Banking Ombudsman Scheme, 1995 has been put in operation fully;

(b) if so, the details thereof, and

(c) the reaction of the Banking Staff to the Scheme and its impacts on improving customer services and general efficiency of the banking system?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) The Banking Ombudsman Scheme has been put in